

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 36321/2017

(Arising out of impugned judgment and order dated 26-04-2017 in WC No. 65782/2005 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH & ANR.

Petitioner(s)

VERSUS

GAURI SHANKAR (DEAD) & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.121807/2017-CONDONATION OF DELAY IN FILING and IA No.121809/2017-EXEMPTION FROM FILING O.T.

IA No. 146425/2019 - APPLICATION FOR SUBSTITUTION

IA No. 121807/2017 - CONDONATION OF DELAY IN FILING

IA No. 146428/2019 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN.

IA No. 146414/2019 - EXEMPTION FROM FILING O.T.

IA No. 121809/2017 - EXEMPTION FROM FILING O.T.

IA No. 146411/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES)

Date : 13-03-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. V.K. Shukla, Sr. Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kamlendra Mishra, AOR

For Respondent(s) Mr. Manoj Kumar Dwivedi, Adv.
Mr. Shashank Singh, AOR
Mr. P.C. Patniak, Adv.
Mr. Praveen Kumar Kashyap, Adv.
Ms. Vandana Mishra, Adv.
Mr. Ramesh Kumar Sahoo, Adv.

Mr. Vipin Kumar Jai, AOR

UPON hearing the counsel the Court made the following

O R D E R

Mr. Ashiwan Mishra, learned counsel appearing for the petitioners submits that respondent No. 2 has died and accordingly

legal heirs are to be substituted.

As prayed, list after four weeks.

Necessary steps on behalf of deceased respondent No. 1 may also be taken in the meantime.

(NITIN TALREJA)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR